

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO.285/2003

In

O.A. NO. 2094/2002

New Delhi this the 21st day of October, 2003.

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

HON'BLE SHRI S.K.NAIK, MEMBER (A)

Shri Bhagwati Pohani
W/o Shri R.K.Pohani
R/o B-467, Sarita Vihar
New Delhi.

....Applicant

-versus-

1. Ministry of Urban Development
Through Secretary
Nirman Bhawan
New Delhi.
2. Superintending Engineer
(Pay & Accounts)
NDZ, IV, CPWD
East Block I, Level 3
R.K.Puram
New Delhi.

... Respondents

O R D E R (BY CIRCULATION)

Justice V.S.Aggarwal:-

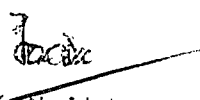
OA No.2094/2002 was dismissed by this Tribunal
on 23.6.2003.


2. The applicant seeks review of the said
order raising multifarious pleas.

3. The Original Application had been *primarily*
dismissed because it was held that the same was
barred by time. We find no reason to hold that

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there is any error apparent on the face of the record. Therefore, the review application must fail and is dismissed by circulation.


(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

/sns/